

(Assignment of Legal Practitioners) rules, 1962 published in Notification 1962, under section 19 of the Geneva No. SRO 222 dated the 25th August Conventions Act, 1960. [Placed in Library, See No. LT-388|62]

MINERAL CONCESSION (FOURTH AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Mineral Concession (Fourth Amendment) Rules, 1962 published in Notification No. GSR 1076 dated the 11th August, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-389|62].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1962, agreed without any amendment to the Atomic Energy Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 20th August, 1962."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 21st August, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 21st August, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL*

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, on behalf of Hafiz Mohammad Ibrahim, I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

The motion was adopted.

Dr. Ram Subhag Singh: I introduce the Bill.

WAREHOUSING CORPORATIONS BILL*

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, I beg to move for leave to introduce a Bill to provide for the incorporation and regulation of Corporations for the purpose of warehousing of agricultural produce and certain other commodities and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the incorporation and regulation of Cor-

*Published in the gazette of India, Part II, Section 2, Dated 3-9-62.